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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CRL.M.C. 2483/2022 & CRL.M.A. 10401/2022 STAY
DIRECTORATE OF ENFORCEMENTPetitioner
Through: Mr. Zoheb Hossain, Spl. Counsel for
ED with Mr. vivek Gurnani, Standing
counsel, Mr. Kartik Sabharwal,
Mr. Pranjal Tripathi, Mr. Kanishk
Maurya, Ms. Ilma Khan and
Mr. Suradhish Vats, Advocates

versus

KANWAR DEEP SINGH AND ORSRespondents
Through: Ms. Arveen Sekhon, Advocate

CORAM:
HON'BLE MR. JUSTICE RAVINDER DUDEJA

ORDER
16.04.2025

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1. Learned Special Counsel for ED submits that the decision of Hon'ble Supreme Court in *Criminal Appeal No. 1622/2022* titled as *Sarla Gupta & Anr v. Directorate of Enforcement* is still awaited and prays for an adjournment.
2. Learned counsel for the respondent, however submits that the case of *Sarla Gupta* has no relevance for the purpose of disposal of this petition.
3. Both the parties at liberty to file their respective written submissions within four weeks.
4. List on 22.07.2025.

RAVINDER DUDEJA, J

APRIL 16, 2025

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